

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 56/SM/2013

Coram:

Dr. Pramod Deo, Chairperson

Shri V.S.Verma, Member

Shri M.Deena Dayalan, Member

Date of Hearing: 16.4.2013

Date of Order : 28.5.2013

In the matter of

Non-compliance of Commission's direction dated 26.9.2012 in Petition No. 168/MP/2011.

And

In the matter of

1. Uttar Pradesh State Load Despatch Centre, Lucknow
2. SLDC, Power Development Deptt., Jammu
3. Rajasthan Rajya Vidyut Prasaran Nigam Ltd., Jaipur
4. SLDC, Punjab State Electricity Transmission Corp. Ltd., Ablowal
5. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
6. SLDC, Delhi Transco Ltd., New Delhi
7. SLDC, Himachal Pradesh State Electricity Board, Shimla
8. SLDC, Power Transmission Corp. of Uttarakhand Ltd., Dehradun
9. NRTS-I, PGCIL, New Delhi
10. NRTS-II, PGCIL, Jammu
11. Narora Atomic Power Station, Narora
12. Rajasthan Atomic Power Station – A, Kota
13. Rajasthan Atomic Power Station – B, Kota
14. Rajasthan Atomic Power Station – C, Kota
15. Sewa-II Hydro Electric Project, Chamba
16. Salal Hydro Electric Project, Udhampur
17. Bairasiul Hydro Electric Project, Chamba
18. Dhauliganga Hydro Electric Project, Pittoragarh, Uttarakhand
19. Dulhasti Hydro Electric Project, Kishtwar, J&K
20. Koteswar Hydro Electric Project, Tehri Garwal, Uttarakhand
21. Tehri Hydro Development Corp. Ltd., Rishikesh
22. Jhajjar Thermal Power Project, Aravali Power Co. Ltd., Noida
23. Allain Duhangan HEP, Kullu, Himachal Pradesh
24. Karcham- Wangtoo H.E. Project, Tapri, Himachal Pradesh
25. Ramgundam STG I & II, NTPC, RSTPS, Karim Nagar, Andhra Pradesh



26. Ramagundam STG I & III, NTPC, RSTPS, Karim Nagar, Andhra Pradesh
27. NTPC Talcher STG II, Angul, Orissa
28. NLC TPS II STG I, Neyveli Lignite Corp. Ltd., Thermal Power Station II, Tamil Nadu
29. NLC TPS II STG II, Neyveli Lignite Corp. Ltd., Thermal Power Station II, Tamil Nadu
30. NLC TPS I EXPANSION, Neyveli Lignite Corp. Ltd., Thermal Power Station I (Expn.), Tamil Nadu
31. Madras Atomic Power Station, Kalpakkam, Tamil Nadu
32. KGS UNITS 1 and 2, NPCIL, Kaiga Generating Station, Kaiga
33. KGS UNITS 3 and 4, NPCIL, Kaiga Generating Station, Kaiga
34. Lanco Kodapalli Power Pvt. Ltd., Kondapalli
35. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
36. Karnataka Power Transmission Corporation Ltd., Bangalore
37. Kerala State Electricity Board, Trivandrum
38. Tamil Nadu Transmission Corporation Ltd., Chennai
39. Puducherry Electricity Deptt., Electricity Deptt. of Puduchery, Puducherry
40. Goa Electricity Board, Panaji
41. SR-I, Power Grid Corporation of India, SRTS-I, Secunderabad
42. SR-II, Power Grid Corporation of India, SRTS-II, Bangalore
43. Maharashtra State Electricity Transmission Co. Ltd., Mumbai
44. State Load Depstach Centre, GETCO, Gotri, Vadodara
45. M.P. Power Transmission Co. Ltd., SLDC, Jabalpur
46. Goa Electricity Department, Pananji
47. Electricity Department, Dadar Nagar Haveli, Silvassa
48. Electricity Department, Daman and Diu, Daman
49. Narmada Control Authority, Indore
50. WRTS-I, PGCIL, Nagpur
51. WRTS-II, PGCIL, Vadodara, Gujarat
52. SLDC, Chhattisgarh State Power Transmission Co. Ltd., Raipur
53. Bihar State Electricity Board, Patna
54. OPTCL, Bhubaneswar
55. WBSETCL, Kolkata
56. Jharkhand State Electricity Board, Ranchi
57. Energy and Power Deptt., Govt. of Sikkim, Gangtok
58. Damodar Vellay Corporation, Kolkata
59. ERTS-I, Power Grid Corporation of India Ltd, Patna
60. ERTS-II, Power Grid Corporation of India Ltd, Patna
61. Sterlite Energy Ltd., Bhubaneswar
62. Maithon Power Limited, Noida
63. NTPC,ER-I, Patna
64. NTPC,ER-II, Patna
65. NHPC Ltd., Faridabad
66. NTPC, Farakka Super Thermal Power Station, Murshidabad
67. NTPC, Talcher Super Thermal Power Station, Angul
68. NTPC, Kahalgaon Super Thermal Power Station, Bhagalpur
69. Assam Electricity Generation Company Limited, Guwahati
70. Meghalaya Energy Corporation Ltd., Shillong
71. Tripura State Electricity Corporation Ltd., Banamalipur

72. Department of Power, Govt. of Arunachal Pradesh, Itanagar
73. Department of Power and Electricity, Govt. of Mizoram, Aizwal
74. Department of Power, Govt. of Nagaland, Kohima
75. Department of Power, Govt. of Manipur, Imphal
76. NEEPCO Ltd., Shillong
77. NHPC Ltd., Manipur
78. Power Grid Corporation of India Limited, Shillong
- Respondents**

ORDER

The Commission vide its order dated 26.9.2012 had observed as under:

45. We also observe that many State Transmission Utilities, State Power Departments/Electricity Departments have not responded to our directions to submit a clear-cut action plan for the establishment of the communication system for the existing system and the time schedule for completion including the provisioning for integration of new generating stations and the sub-stations coming in future. We direct all users to submit the information by 31.10.2012 to the NLDC. We direct NLDC to submit a report by 10.11.2012 about the status of implementation of the telemetry system. If any user does not comply with our directions, it will be construed as non-compliance of the order of the Commission and appropriate proceedings under Section 142 of the Electricity Act, 2003 shall be initiated against such users."

2. Regulation 4.6.2 of the Grid Code provides as under:

"4.6.2. Reliable and efficient speech and data communication systems shall be provided to facilitate necessary communication and data exchange, and supervision/control of the grid by the RLDC, under normal and abnormal conditions. All Users, STUs and CTU shall provide Systems to telemeter power system parameter such as flow, voltage and status of switches / transformer taps etc. in line with interface requirements and other guideline made available by RLDC. The associated communication system to facilitate data flow up to appropriate data collection point on CTU's system shall also be established by the concerned User or STU as specified by CTU in the Connection Agreement. All Users/STUs in coordination with CTU shall provide the required facilities at their respective ends as specified in the Connection Agreement."

3. The Commission vide its order dated 13.3.2013 had further observed as under:

6. NLDC, vide its letter dated 9.11.2012, has submitted a report on the status of implementation of telemetry system in all the five regions which is enclosed as **Annexure** to this order. It clearly emerges from the chart that the generating stations which were required to install the telemetry system have not complied with the provisions of Grid Code.

7. The respondents are directed to show cause by 28.3.2013 as to why

appropriate actions under Section 142 of the Electricity Act, 2003 should not be taken against them for non-compliance of the provisions of relevant regulations."

4. Reply to the show cause notice has been filed by Bihar State Electricity Board, Maharashtra State Electricity Transmission Co. Ltd., Gujarat Energy Transmission Co. Ltd., West Bengal State Electricity Transmission Company Ltd., Punjab State Transmission Corporation Ltd, Delhi Transco Limited, SLDC, UP, Uttar Pradesh Power Transmission Corporation Ltd., Power Transmission Corporation of Uttarakhand Ltd., Kerala State Electricity Board, Meghalaya Energy Corporation Ltd., Tripura State Electricity Corporation Limited, Jhajjar Thermal Power Project-Arawali Power Co. Ltd., NTPC, ER-I, NTPC,ER-II, NTPC Farakka STPS, NTPC Kahalgaon STPS, NTPC Talcher Stage-II, NTPC Ramagundam Stage I & II, NHPC Ltd., Damodar Valley Corporation, Power System Operation Corporation Limited on behalf of all five RLDCs, Alliaian Duhangan HEP, Lanco Kodaplli Power Pvt. Ltd., Maithon Power Ltd., Narmada Control Authority, Nuclear Corporation of India Limited, Karcham- Wangtoo H.E, and J & K.

5. We have heard the parties present. During the course of hearing, the representative of the POSOCO submitted that users of Northern Region and Eastern Region are not complying with the Commission`s directions. In these regions, real-time visibility problems have been found due to RTUs not being integrated in the system or intermittency of data.

6. Under the Grid Code, all users, STUs and CTU are required to provide systems to telemeter power system parameters in line with interface requirements and other guidelines made available by RLDC and associated communication system to facilitate data flow up to appropriate data collection point on CTU's system. In view of the requirement of communication system for a generating station and sub-station, planning should be done in advance by the generating company and transmission licensee to ensure that necessary systems are in place before commissioning of generating station or sub-station to take care of the communication requirements even at the time of injection of infirm power by a generating station or a sub-station during testing.

7. It is noted that Power Grid Corporation of India Limited, Rajasthan Rajya Vidyut Prasaran Nigam Limited, SLDC, Madhya Pradesh Power Transmission Co. Ltd., Haryana Vidyut Prasaran Nigam Ltd, Himachal Pradesh State Electricity Board, SLDC, Narora Atomic Power Station, Rajasthan Atomic Power Stations, Koteshwar Hydro Electric Project, Tehri Hydro Development Corporation Ltd., Neyveli Lignite Corporation, Madras Atomic Power Station, Transmission Corporation of Andhra Pradesh Ltd., Karnataka Power Transmission Corporation Ltd., Tamil Nadu Transmission Corporation Ltd., Electricity Deptt, Puducherry, Goa Electricity Deptt., Electricity Deptt, Dadra Nagar Haveli, Daman and Diu, Chhattisgarh State Power Transmission Co. Ltd., Orissa Power Transmission Corporation Ltd, Jharkhand State Electricity Board, Energy Deptt. Govt. of Sikkim, Sterlite Energy Ltd, Assam Electricity Generation Company Ltd., Department of Power, Govts. of Arunachal Pradesh, Mizoram, Nagaland and Manipur, NEEPCO have not filed their reply to the

show cause notice dated 13.3.2013. The Chairman/Managing Director and Secretary (Power) of the said respondents are directed to explain by 21.6.2013 as to why he should not be held personally liable for non-compliance with our order dated 13.3.2013.

8. We direct the Chairman/Managing Director and Secretary (Power) of the respondents, those who have not filed any reply and not complied with our directions, to appear before us on the next date of hearing to explain the reasons for non-compliance with our order dated 13.3.2013.

9. The matter shall be listed for hearing and further directions on 27.6.2013.

10. Officer-in-Charge of the National Load Despatch Centre and Regional Load Despatch Centres or their representatives shall be present on the date of hearing to assist the Commission in proceedings.

Sd/-

(M.Deena Dayalan)
Member

sd/-

(V.S.Verma)
Member

sd/-

(Dr. Pramod Deo)
Chairperson